

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 119  
IA 752 of 2020  
IA/58(AHM)2021  
IA/145(AHM)2021  
in  
CP(IB) 268 of 2018

**Order under Section 9 IBC**

**IN THE MATTER OF:**

POSCO-India Pune Processing Center Pvt Ltd  
V/s  
Poggenamp Nagarsheth Powertronics Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..16/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

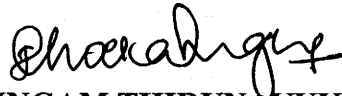
Mr. Kiran Shah, FCA, on behalf of RP  
Mr. Abhay Itagi, Advocate is present.

**ORDER**

Heard Ld. Counsels for the parties.

They brought to our notice that this Adjudicating Authority where one of us, viz., Mr. Chockalingam Thirunavukkarasu, though the Member has already held that Corporate Debtor cannot be treated as a MSME, this Bench cannot record any other findings on this aspect.

Hence, the matter stands adjourned to 21.09.2021



(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)



(MADAN B GOSAVI)  
MEMBER (JUDICIAL)